

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 2107
(TO BE ANSWERED ON 15.03.2017)

RESERVATION IN JOBS

Ä2107. SHRIMATI KAMLA DEVI PAATLE:

Will the PRIME MINISTER be pleased to state:

- (a) whether any guidelines have been issued by the Government for strictly following the reservation provisions in jobs in respect of scheduled castes, scheduled tribes and other backward classes;
- (b) if so, the details thereof along with the guidelines issued in this regard;
- (c) whether the benefit of reservation is being given to all the targeted communities/classes uniformly;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken/being taken by the Government for effective implementation of the provisions of reservations in respect of scheduled castes/ scheduled tribes/other backward classes?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): Instructions have been issued vide Department of Personnel and Training's Office Memorandum No.36011/5/75-Estt.(SCT) dated 3.5.1975, Office Memorandum No.36022/20/76- Estt.(SCT) dated 8.9.1976 and Office Memorandum No.36011/7/80-Estt.(SCT) dated 1.11.1980 to all Ministries/ Departments of the Central Government to strictly observe the reservation policy and other Orders relating to representation of reserved categories. Vide Office Memorandum No.43011/153/2010-Estt.(Res.) dated 4.1.2013, instructions were reiterated for setting up of reservation cells and nomination of Liaison Officers in each Ministry/Department for enforcement of orders of reservation in posts and services of the Central Government.

Instructions provide that cases of negligence or lapses in the matter of following reservation and other orders relating to the reserved categories should be viewed seriously and be brought to the notice of appropriate authorities and suitable action be taken promptly. Procedure prescribed for filling up of vacancies reserved for Scheduled Castes, Scheduled Tribes and Other Backward Classes are to be strictly observed so that such vacancies are filled by candidates belonging to these communities only.

(c) & (d): Reservation is being provided to Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) at the rate of 15%, 7.5% and 27%, respectively, which is applicable to all castes/ tribes included in the respective categories.

(e): Instructions provide for appointment of Liaison Officers in each Ministry/ Department to ensure effective implementation of the reservation policy for Scheduled Castes/ Scheduled Tribes and for Other Backward Classes. Instructions also provide to set up a Special Cell within the Ministry/ Department to assist the Liaison Officer in discharging of his duties effectively.
